



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 916]

नई दिल्ली, शुक्रवार, मार्च 31, 2017/चैत्र 10, 1939

No. 916]

NEW DELHI, FRIDAY, MARCH 31, 2017/CHAITRA 10, 1939

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नई दिल्ली, 31 मार्च, 2017

dk.vk. 1028\vh-&केन्द्रीय सरकार, मोटर यान अधिनियम, 1988 (1988 का 59) की धारा 110 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एन दो श्रेणी और एन तीन श्रेणी के सभी माल वाहनों को अधिसूचना संख्यांक सा.का.नि 1034(अ) तारीख 02 नवम्बर, 2016 द्वारा यथा उपबंधित केबिन के लिए वातानुकूलित प्रणाली से ऐसे वाहनों को सज्जित करने की अपेक्षा के लागू होने से तारीख 30 जून, 2017 तक, छूट प्रदान करती है।

[फा. सं. आर.टी-11028/02/2016-एम.वी.एल.]

दक्षिता दास, संयुक्त सचिव

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

NOTIFICATION

New Delhi, the 31st March, 2017

S.O. 1028(E).— In exercise of the powers conferred by section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Central Government hereby exempts all goods vehicles of Category N2 and Category N3 from the applicability of requirement of such vehicles to be fitted with air conditioning system for the cabin as provided vide notification number G.S.R 1034 (E), dated the 2nd November, 2016, upto 30th June, 2017.

[F. No. RT-11028/02/2016-MVL].

DAKSHITA DAS, Jt. Secy.

1843 GI/2017

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

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